

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'B(SMC)' BENCH, KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby.T. Varkey, Judicial Member)

**I.T.A. No. 603/Kol/2019
Assessment Year: 2014-15**

**Ashok Jhunjunwala (HUF).....Appellant
[PAN: AACJA 2174 F]**

Vs.

ITO, Ward-51(2), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the assessee.

Shri Jayanta Khanra, JCIT, appeared on behalf of the Assessee.

Date of concluding the hearing : March 5, 2021

Date of pronouncing the order : March 5, 2021

ORDER

Per Bench:

The assessee(HUF) seeks permission of this Bench to withdraw its appeal in ITA No. 603/Kol/2019 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide its application dated 15/02/2021. The assessee states that he has filed necessary application before the designated authority and has been instructed to withdraw the appeal under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 5th March, 2021.

Sd/-
[Aby.T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 05.03.2021
SB, Sr. PS

Copy of the order forwarded to:

1. ***Ashok Jhunjunwala (HUF), HB-319, Sector-III, Salt Lake City, Kolkata-700106.***
2. ***ITO, Ward-51(2), Kolkata.***
3. CIT(A)- , Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches